

(d) whether any steps have been taken to root out corruption from this organisation ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) to (c) Government had received a complaint regarding alleged demand of bribe by an Inspector of New India Assurance Company Limited, New Delhi. The matter was enquired into but the allegations were not substantiated on enquiry.

There were also some other complaints regarding the functioning of the offices of the Company at Allahabad. These complaints were also thoroughly enquired into but could not be substantiated.

(d) There are various inbuilt checks within the organisation like Internal Audit/Vigilance Department which keep a strict watch on the working of the offices of the Company. Any financial or other irregularities which are either detected or brought to the notice of the management by any source whether from within or outside the Company, are thoroughly enquired and looked into by the concerned department and action taken as per the Company's rules. In addition to this, the Insurance Division of the Ministry of Finance has a system of obtaining quarterly progress reports and an annual programme of vigilance action. This involves regular follow up and all efforts are made to ensure that irregularities of any kind or corrupt practices are detected and prompt corrective action and where necessary punitive action, taken.

Raids at the Office and Residential premises of the Managing Director of SBI

1281. SHRI VIRENDRA VERMA:

SHRI RAM NARESH
KUSHAWAHA:

SHRI MAHENDRA PRASAD:

SHRI DHULESHWAR
MEENA:

Will the Minister of FINANCE be pleased to state:

(a) whether raids were conducted at the office and residential premises at Delhi and

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Bombay of Shri A. S. Puri, Managing Director of the State Bank of India sometime in the month of May, 1986;

(b) if so, what was the outcome thereof stating the action taken by Government in the matter; and

(c) whether similar raids were conducted at the residential and office premises of other high ranking bank officials recently; if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) Yes, Sir,

(b) Central Bureau of Investigation has reported that it has registered a regular case u/s 120 B1/w5(2)/5(1) (d) of PC Act, 1947, 165 IPC and Sub. Offences u/s 5(2) r/w 5(1) (d) of PC Act, 1947 and 165 IPC against Shri A. S. Puri and others for investigation.

(c) No, Sir.

Management of the Holy Vaishno Devi Shrine

1282. SHRI D. B. CHANDRA GOWDA: Will the Minister of TOURISM be pleased to state:

(a) whether Central Government have received any complaints about the alleged misappropriation and misuse of assets of a public trust created by the people of Katra Vaishno Devi for the benefits of visitors and pilgrims of Vaishno Devi;

(b) if so, what action has been taken by the Central Government on such complaints;

(c) whether Government propose to take over the control of the Holy Vaishno Devi shrine as a large number of tourists visits the place every year; and

(d) if so, what are the details in this regard?